Commission and Prime Minister's Office on a regular basis. Project implementation schedule, timelines and milestones have been drawn up and are being periodically monitored by Prime Minister's Office to ensure timely completion of the work.

Incomplete projects under MPLAD scheme

3253. DR. T. SUBBARAMI REDDY: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- the details of projects being implemented under the Member of Parliament Local Area Development (MPLAD) Scheme that are lying incomplete along with the reasons therefor:
- (b) whether such projects/schemes include those recommended by former Members of Parliament,
- if so, the details thereof including the total cost involved in such projects and the cost escalation due to delays; and
- the remedial measures likely to be taken by Government in this regard including utilisation of funds of sitting MPs?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) to (c) Under the Member of Parliament Local Area Development Scheme (MPLADS) funds are directly sent to the nodal district authorities of the MPs who examine and implement the eligible developmental works recommended by the Members of the Parliament and maintain details of individual works executed and amount spent under the scheme. The Ministry does not maintain details of individual works or their respective cost involved. However, the districts upload information of the works on the Works Monitoring Software which is available on the website: www.mplads.gov.in.

Besides regular review meetings with the concerned authorities at the Centre, the States and at the District level, the Ministry directs the State/District Authorities from time to time to expedite implementation of the MPLAD Scheme on a time bound manner as stipulated in the guidelines.

MPLADS guidelines

- 3254. DR. T.N. SEEMA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:
- whether MPLADS guidelines permit entrusting of implementation of construction works to accredited agencies approved by State Governments;

- (b) whether the norms and rules adopted by State Government can be followed in matter of allowing administrative expenses of accredited implementing agencies, over and above approved estimates as per schedule of rates;
- (c) whether administrative expenses or centage charges quoted by Central PSUs over and above approved estimate amounts as per CPWD scheme of rates, are permissible under MPLADS guidelines; and
- (d) if not, whether the guidelines would be amended to facilitate implementation of these works by Central PSUs and accredited agencies of State Governments?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) As per the MPLADS guidelines, the District Authority is required to identify agency (Implementing Agency) capable of executing a particular work recommended by the MP qualitatively, timely and satisfactorily. The Panchayati Raj Institutions (PRIs) will preferably be the Implementing Agency in the rural areas and in the urban areas, it should preferably be urban local bodies. Further, the District Authority may choose either Government Department unit or Government agency or reputed Non-Governmental Organization (NGO) as capable of implementing the works satisfactorily as Implementing Agencies.

- (b) and (c) As per the guidelines, the administrative expenses over and above approved estimates of works are not allowed to the Implementing Agencies.
 - (d) There is no proposal to amend the guidelines at present.

Delayed infrastructure projects

- 3255. SHRI N.K. SINGH: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:
- (a) whether it is a fact that the total number of delayed infrastructure projects has increased to 235 over the past year;
 - (b) if so, the details thereof, including the sectors affected by this delay;
 - (c) the details of estimated cost escalations due to the delay; and
- (d) the steps being taken by Government to remove the roadblocks to ensure timely implementation of infrastructure projects?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) to (c) As on 1st February 2012, out of 555 Central Sector projects costing ₹ 150 crore and above,